

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO.1828 of 2004

New Delhi, this the 20th day of December, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri Satish Kumar S/o Hans Raj
R/o House No.412, AT & P.O. Rithala,
Delhi-110085.

(Advocate : Shri A.K. Trivedi)

....Applicant.

Versus

1. Government of N.C.T. of Delhi
Ministry of Health, Secretariat,
At-I.P. Estate, New Delhi
Through its Secretary.
2. Directorate of Health Services,
Government of N.C.T. of Delhi
Office at – F-17, Karkarduma, Delhi.
Through its Director.
3. Medical Superintendent, Baba Sahib
Ambedkar Hospital, Sector-6,
Rohini, Delhi-110085.

....Respondents.

(Advocate : Ms. Rashmi Chopra)

ORDER (ORAL)

Learned counsel heard.

2. Learned counsel for the applicant contends that the case of the applicant is squarely covered by the orders passed by the Division Bench of this Court in the case of 2393/2003 along with connected OAs in the matter of ***Kanchedmal and others Vs. Govt. of NCT of Delhi and others*** decided on 17.3.2004 wherein the following directions have been issued :-

“18. For these reasons, we dispose of the present applications holding that in the next advertisement, the applicants who had applied and were not called for the interview, may apply again and

they shall be considered for the post of Nursing Orderlies in accordance with law.

2. Having regard to the aforesaid decision, I am of the view that the case of the applicant is squarely covered in all fours by the above decision.
3. In this view of the matter, OA stands disposed of holding that in the next advertisement, applicant, who had applied and was not called for interview, may apply again and he shall be considered for the post of Nursing Orderly. However, if no such application was made by the applicant previously and he applies afresh against the next advertisement, his claim would be considered by the respondents in accordance with rules and instructions. *No costs.*

S. Raju
(SHANKER RAJU)
MEMBER (J)

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